

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1971-72)**

(FIFTH LOK SABHA)

THIRD REPORT

(Presented on the 24th May, 1972)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

May 24, 1972/Jyaistha 3, 1894 (Saka)

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LOK SABHA

C O R R I G E N D A

to the

Third Report of the Committee on
Government Assurances (Fifth Lok Sabha)

Page No.	Correction
Contents Page	Line 1: <u>For</u> 'Composition' <u>read</u> 'Composition'
3	Line 14 from top, <u>For</u> 'Considerations' <u>read</u> 'Conditions'
-do-	Line 15 from top, <u>For</u> 'filled' <u>read</u> 'filed'
-do-	Line 14 from bottom, <u>For</u> 'pursne' <u>read</u> 'pursue'
17	Col. 5, <u>For</u> '16.3.62' <u>read</u> '16.3.72'
27	Item No. 6, <u>For</u> 'USQ. No.2437' <u>read</u> 'USQ.No. 2467'
50	Item No.65, <u>For</u> 'USQ.No.73341' <u>read</u> 'USQ.No.7334'

New Delhi;

July 12, 1972

Asadha 21, 1894 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES

1971-72

Dr. G. S. Melkote—*Chairman.*

2. Shri Anand Singh
3. Shri M. Deiveekan
4. Shri V. Shanker Giri
5. Shri Krishna Chandra Halder
6. Shri Popatlal M. Joshi
7. Shri T. D. Kamble
8. Shri Sat Pal Kapur
9. Shri Inder J. Malhotra
10. Shri Paokai Haokip
11. Shri R. Balakrishna Pillai
12. Shrimati B. Radhabai Ananda Rao
13. Shri C. K. Jaffer Sharief
14. Shri Hari Kishore Singh
15. Shri Ram Chandra Vikal.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary..*

REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Third Report of the Committee.

2. The Committee was constituted on the 27th May, 1971.

II. Sitzings of the Committee

3. After the presentation of the Second Report on the 17th December, 1971, the Committee held 3 sittings on the 24th January, 15th and 23rd May, 1972.

4. At their sittings held on 24th January, and 15th May, 1972, the Committee considered the following items:—

- (i) Request for dropping of assurances;
- (ii) Progress of action taken by the Government on the observations/recommendations contained in their various Reports of the Committee on Government Assurances (Fourth Lok Sabha);
- (iii) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha;
- (iv) Review of pending assurances pertaining to First and Second Sessions of Fifth Lok Sabha; and
- (v) Request from the Ministry of Works and Housing for alteration in the Second Report of the Committee on Government Assurances (1968—Fourth Lok Sabha) regarding eligibility of one Shri Dwarka Dass under Gadgil Assurances.

5. At their sitting held on the 23rd May, 1972, the Committee considered and adopted their draft Third Report.

6. A brief account of the discussion held and the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended

to this Report and form part of it. Cases, where the Committee found it necessary to make certain observations or recommendations are dealt with in detail as under:—

III. Progress of action taken by the Government on the observation recommendations contained in the various Reports of the Committee on Government Assurances (Fourth Lok Sabha)

7. The Committee considered the following two cases:—

- (i) *Allotment of land to various Cooperative House Building Societies in Shahdara zone.*

8. The Committee on Government Assurances (Fourth Lok Sabha) had made certain recommendations regarding allotment of land to various Cooperative House Building Societies in Shahdara Zone in their Eighth Report which was presented to the House on 29th April, 1970.

9. The then Department of Works, Housing and Urban Development while stating the progress of action taken on the recommendations contained in that Report, stated *inter-alia* as under:—

“The recommendations of the Committee were carefully considered by the Delhi Administration who prepared a revised General Development Plan of Delhi East Zone, Shahdara Area. All these Societies including those Societies who had represented to the Committee on Government Assurances have since accepted the allotment of land made to them in the revised plan. It may be assumed, therefore, that they have no further grievances in the matter of allotment of land to them.

In the circumstances, Government are treating the issue as closed.”

10. After some discussion, the Committee decided to treat the matter as closed.

- (ii) *Representation from the owners of Bela Road Refugee Ice Factories seeking relief under the ‘Gadgil Assurances’*

11. The Ministry of Works and Housing, while stating the action taken on the observations/recommendations of the Committee contained in their 4th, 7th and 9th Reports (Fourth Lok Sabha) regarding representation from owners of Bela Road Refugee Ice Factories,

seeking relief under the 'Gadgil Assurances' stated *inter alia* as under:—

"The cases of the Bela Road Ice Factories, except that of M/s. Mahabir Ice Mills, are sub-judice. Government can hardly make any commitments about the assistance to be provided to these Ice Factories during the pendency of their suits in the High Court.

As regards M/s. Mahabir Ice Mills, whose case has been dismissed by the Court, an offer of an alternative plot of land in the Lawrence Road Industrial Area, at pre-determined rates (and not on commercial rates) was made to the Mills on 12th October, 1970. This in itself is a concession to the Mills. Besides this, the party is entitled to compensation as admissible under the terms and considerations of the lease deed. They have filed a claim for compensation which is under consideration in the Delhi Development Authority. The party can also approach the Directorate of Industries, Delhi Administration for loan assistance or other assistance which is deemed necessary by that Directorate for the re-settlement of the factory at the new site."

12. After carefully considering the various perspectives of the case as put forth by Government, the Committee have come to the conclusion that there is hardly anything which they can do in the matter and therefore the Committee have decided not to pursue the matter further.

IV. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

13. A statement (Appendix I) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 5th May, 1972 was considered by the Committee.

14. From the data shown in the statement, the Committee noted that there were 285 pending assurances pertaining to Fourth Lok Sabha and 480 pending assurances pertaining to First to Third Sessions of Fifth Lok Sabha which were required to be implemented by Government.

15. The Committee desire that these pending assurances should be implemented expeditiously.

V. Review of pending Assurances pertaining to First and Second Sessions of Fifth Lok Sabha

16. In accordance with the decision of the Committee as contained in their Seventh Report, Fourth Lok Sabha, the Government are required to implement assurances within a period of three months from the date of the assurance. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

17. The Committee accordingly reviewed 16 pending assurances pertaining to First Session and 74 pending assurances pertaining to Second Session of the Fifth Lok Sabha (details given in Annexures I and II of Minutes dated 15th May, 1972). The Committee noted that out of these 90 pending assurances, 12 assurances had since been implemented on 4th May, 1972.

18. The Committee also noted that Government had sought extension of the time-limit in seven cases only. Keeping in view the reasons advanced by Government, the Committee agree to grant extension of time upto the 1st July, 1972 for the implementation of those seven assurances.

19. The Committee also urge upon Government to expedite the implementation of the remaining 71 pending assurances without any further delay.

VI. Request from the Ministry of Works and Housing for alteration in the Second Report of the Committee on Government Assurances (1968—Fourth Lok Sabha) regarding eligibility of one Shri Dwarka Dass under Gadgil Assurances

20. The Committee considered a request made by the Ministry of Works and Housing for alteration of a name in the list of persons covered under the Gadgil Assurances as furnished by the then Ministry of Works, Housing and Supply to the Committee of 1967-68, appended to the Second Report of the Committee on Government Assurances, which was presented to the Fourth Lok Sabha on 26th April, 1968. At serial No. 6 of Annexure II of Appendix IX of the said Report of 1968, the name of Shri Durga Dass has been shown as one of the persons covered under Gadgil Assurances. Now the Ministry want that name to be substituted by the name of another person—Shri Dwarka Dass.

21. The Committee are of the opinion that since the Committee on Government Assurances of the Fourth Lok Sabha in their Report presented to the Fourth Lok Sabha in 1968 appended the list of persons covered under Gadgil Assurances as furnished to the Committee by the Ministry at that time, it is not possible for the present Committee to go into the cases again at this stage.

22. The Committee feel that the Minister of Works and Housing may make a statement in the matter in Lok Sabha, if he so desires.

NEW DELHI;

May 23, 1972.

G. S. MELKOTE,

Chairman,

Jayaistha 2, 1894 (Saka). Committee on Government Assurances.

MINUTES

MINUTES

I. Tenth Sitting

(See paras 3—5 of Report)

The Committee met on Monday, the 24th January, 1972 from 14.30 to 15.10 hours.

PRESENT

- Dr. G. S. Melkote—*Chairman*
2. Shri Krishna Chandra Halder
3. Shri T. D. Kamble
4. Shri Sat Pal Kapur
5. Shri Inder J. Malhotra
6. Shri R. Balakrishna Pillai
7. Shrimati B. Radhabai Ananda Rao
8. Shri Ram Chandra Vikal.

SECRETARIAT

- Shri P. K. Patnaik—*Joint Secretary.*
Shri M. C. Chawla—*Deputy Secretary.*
Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up for consideration Memoranda Nos. 8 to 18. The observations|recommendations of the Committee on these Memoranda are as under:—

MEMORANDA NOS. 8 TO 11 AND 13 TO 15

Requests from the Department of Parliamentary Affairs for dropping of 8(eight) assurances

3. After examining the reasons advanced by Government in each case, the Committee agreed to the dropping of the following eight assurances:—

- (i) Assurance arising out of the reply given to Unstarred Question No. 4927 on the 17th December, 1968 by Shri

Nihal Singh regarding accident near Bhojpura level crossing. (Memo No. 8)

- (ii) Assurance arising out of the reply given to Starred Question No. 1190 on the 18th April, 1969 by Shri Onkar Lal Berwa and others regarding India's Membership in Berne Convention. (Memo No. 9)
- (iii) Assurance arising out of the reply given to Unstarred Question No. 9703 on the 15th May, 1969 by Shri M. R. Deoghare regarding Maps and Atlases of Indian Forests (Memo No. 10)
- (iv) Assurance arising out of the reply given to Unstarred Question No. 270 on the 19th February, 1969 by Shri Hem Raj regarding the Administrative Reforms Commission Report on Community Development and Cooperation. (Memo No. 11)
- (v) Assurance arising out of the reply given to Unstarred Question No. 3746 on the 17th December, 1969 by Shri Yashpal Singh regarding provision of facilities to leaders of Opposition Parties in Parliament. (Memo No. 13)
- (vi) Assurance arising out of the reply given to Unstarred Question No. 5110 on the 3rd April, 1970 by Sarvashri Ram Kishan Gupta and Shri Chand Goyal regarding provision of facilities for the Leader of Opposition in Parliament. (Memo No. 13)
- (vii) Assurance arising out of the reply given to Unstarred Question No. 5181 on the 25th June, 1971 by Shri Bhogendra Jha regarding Mithila University. (Memo No. 14)
- (viii) Assurance arising out of the reply given to Unstarred Question No. 2389 on the 17th June, 1971 by Shri Bishwanath Jhunjhunwala regarding export of Sugar to U.S.A. (Memo No. 15).

MEMORANDUM NO. 12

Request from the Department of Parliamentary Affairs for dropping of an assurance

4. The Committee then took up consideration of the request made by the Department of Parliamentary Affairs for dropping of

the assurance given in reply to Unstarred Question No. 5006 on the 2nd September, 1970 by Shri Shashi Bhushan regarding misuse of licences by R. K. Machine Tools, Ludhiana.

The Committee decided that information in respect of at least one year (1969-70), should be furnished to the House early. Until then it would remain as a pending assurance.

MEMORANDUM NO. 16

Request from the Department of Parliamentary Affairs for dropping of an assurance

5. The Committee considered the request made by the Department of Parliamentary Affairs for dropping of the assurance given in reply to Unstarred Question No. 228 on the 16th November, 1971 by Sarvashri P. Gangadeb and Prasannbhai Mehta regarding setting up of Gangetic Basin Flood Control Board.

The Committee did not agree with the reasons advanced by the Ministry for dropping of the assurance. The Committee desired that the House should be informed at the earliest opportunity, of the latest position regarding the outcome of their examination of the matter stated to be "under examination" in the answer.

MEMORANDUM NO. 17

Action taken by the Government on the observations/recommendations contained in the Eighth Report of the Committee on Government Assurance (Fourth Lok Sabha) regarding allotment of land to various Co-operative House Building Societies in Shahdara zone.

6. The then Department of Works, Housing and Urban Development, while stating the action taken on the observations/recommendations of the Committee contained in their 8th Report (Fourth Lok Sabha) regarding allotment of land to various Co-operative House Building Societies in Shahdara Zone *inter alia* stated in December, 1970:

"The recommendations of the Committee were carefully considered by the Delhi Administration who prepared a revised General Development Plan of Delhi East Zone, Shahdara Area. All these Societies including those Societies who had represented to the Committee on Government Assurance have since accepted the allotment of land.

made to them in the revised plan. It may be assumed, therefore, that they have no further grievances in the matter of allotment of land to them.

In the circumstances, Government are treating the issue as closed."

The Committee decided to treat the matter as closed.

MEMORANDUM NO. 18

Action taken by the Government on the observations|recommendations contained in the Fourth, Seventh and Ninth Report of the Committee on Government Assurances (Fourth Lok Sabha) regarding representation from the owners of Bela Road Refugee Ice Factories seeking relief under the 'Gadgil Assurances.'

7. The Ministry of Works and Housing, while stating the action taken on the observations|recommendations of the Committee contained in their 4th, 7th and 9th Reports (Fourth Lok Sabha) regarding representation from owners of Bela Road Refugee Ice Factories seeking relief under 'Gadgil Assurances' stated *inter alia* as under:

"The cases of the Bela Road Ice Factories, except that of M/s. Mahabir Ice Mills are sub-judice. Government can hardly make any commitments about the assistance to be provided to these Ice Factories during the pendency of their suits in the High Court.

As regards M/s. Mahabir Ice Mills, whose case has been dismissed by the Court, an offer of an alternative plot of land in the Lawrence Road Industrial Area, at predetermined rates (and not on commercial rates) was made to the Mills on 12th October, 1970. This in itself is a concession to the Mills. Besides this, the party is entitled to compensation as admissible under the terms and conditions of the lease deed. They have filed a claim for compensation which is under consideration in the Delhi Development Authority. The party can also approach the Directorate of Industries, Delhi Administration for loan assistance or other assistance which is deemed necessary by that Directorate for the resettlement of the factory at the new site."

The Committee felt that there was hardly anything that they could do in the matter and decided not to pursue the matter further.

8. As all the items on the Agenda were disposed of by the Committee on 24th January, 1972, it was decided not to hold the sitting on 25th January, 1972. The sitting fixed for 25th January, 1972 was accordingly cancelled.

The Committee then adjourned.

MINUTES

II. Eleventh Sitting

(See paras 3—5 of Report)

The Committee met on Monday, the 15th May, 1972 from 15.00 to 16.15 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

2. Shri V. Shanker Giri
3. Shri Krishna Chandra Halder
4. Shri Sat Pal Kapur
5. Shri Hari Kishore Singh
6. Shri Ram Chandra Vikal

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary*

Shri M. C. Chawla—*Deputy Secretary*

Shri K. D. Chatterjee—*Under Secretary*

2. The Committee took up for consideration Memoranda Nos. 19 to 24. The observations|recommendations of the Committee on these Memoranda are as under:

MEMORANDA NOS. 19 AND 20

Review of pending Assurances pertaining to First and Second Sessions of Fifth Lok Sabha.

3. The Committee considered Memoranda Nos. 19 and 20 containing 16 pending assurances pertaining to the First Session and 74 pending assurances pertaining to the Second Session of the Fifth Lok Sabha (details given in Annexures I and II).

In accordance with the decision of the Committee as contained in their Seventh Report, Fourth Lok Sabha, the Government are required to implement assurances within a period of three months from the date of the assurance. If Government foresaw any

genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

The Committee noted that out of the 90 pending assurances as shown in Annexures I and II, only 12 assurances had since been implemented on 4th May, 1972.

The Committee also noted that Government had sought extension of time-limit in seven cases only. The Committee agreed to grant extension of time upto the 1st July, 1972 for the implementation of those seven assurances.

As regards the remaining 71 pending assurances the Committee urged upon the Government to expedite the implementation thereof without any further delay.

MEMORANDA NOs. 21 AND 22

Request for dropping of two assurances

4. The Committee considered the request from the Department of Parliamentary Affairs for dropping of the following two assurances:—

- (i) Assurance given in reply to Unstarred Question No. 1332 on the 18th November, 1970 regarding West Bengal's request for release of water from Farakka Barrage.
- (ii) Assurance given in reply to Unstarred Question No. 1336 on the 27th February, 1969 about amendment to Motor Vehicles Act regarding number plates on Vehicles.

The Committee did not find sufficient justification for dropping these assurances. The Committee felt that Government might take another 3 months time for the implementation of these assurances.

MEMORANDUM NO. 23

Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

5. The Committee perused the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on the 5th May, 1972, after taking into account the last batch of statements of implemented assurances laid on the Table on the 4th May, 1972.

The Committee noted that there were 285 pending assurances pertaining to Fourth Lok Sabha and 480 pending assurances pertaining to First to Third Sessions of Fifth Lok Sabha, and desired that these should be implemented expeditiously.

MEMORANDUM NO. 24

Request from the Ministry of Works and Housing for alteration in the Second Report of the Committee on Government Assurances (1968—Fourth Lok Sabha) regarding eligibility of one Shri Dwarka Dass under Gadgil Assurances.

6. The Committee considered a request made by the Ministry of Works and Housing for alteration of a name in the list of persons covered under the Gadgil Assurances as furnished by the then Ministry of Works, Housing and Supply to the Committee of 1967-68, appended to the Second Report of the Committee on Government Assurances, which was presented to the Fourth Lok Sabha on 26th April 1968.

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Since the Committee on Government Assurances of the Fourth Lok Sabha in their Report presented to the Fourth Lok Sabha in 1968 appended the list of persons covered under Gadgil Assurances as furnished by the Ministry at that time, the Committee were of the opinion that it was not possible for the present Committee to go into the cases again at this stage.

The Committee felt that the Minister of Works and Housing might be advised to make a statement in the matter in Lok Sabha, if he so desired.

7. The Committee then decided to meet next on Tuesday, the 23rd May, 1972 at 15.00 hours to consider and adopt their draft Third Report.

The Committee then adjourned.

ANNEXURE I

(Vide para 3 of Minutes dated 15-5-72)

Pending Assurances pertaining to First Session, 1971 of Fifth Lok Sabha.

Serial No.	Date and Reference	Text of the Question	Assurance given	Latest position given by DPA as on 16-3-72	Remarks
1	2	3	4	5	6

Ministry of Agriculture

1 U.S.Q. No. 147 dated the 1st April, 1971 by Dr. Karni Singh.

(a) the total number of tractors received so far from G.D.R.;

(b) the total number of them found defective; the number of defective tractors returned;

(c) the reasons for not returning the remaining defective tractors; and

(d) whether the farmers have been refunded the full cost of the tractors and if not, the extent of the price refunded to them and the reasons for not refunding the full cost.

Ministry reminded by DPA for early implementation.

(b) to (d).—Latest information about the total number of RS-09 tractors found defective and the number of defective tractors returned alongwith the information required in parts (c) and (d) of the question being collected from the concerned State Agro-Industries Corporations and will be laid on the Table of the Sabha after it is received.

Ministry of Communication

Ministry reminded by Since imple-
DPA for early imple-
mentation. 4-5-72

(a) and (b) The information
will be collected and placed
on the Table of the Lok
Sabha later.

- 2 USQ. No. 119 dated the
1st April, 1971 by Shri
Chandra Shekhar Singh
- (a) the number of Post offices in
India is on the 31st January,
1971 where telephones and
telegraph facilities have been
provided, separately for ur-
ban and rural areas; and
- (b) the number among them
that are located in Bihar
State and what percentage
to the total Post offices does
it form for Bihar State;

Ministry of Education & Social Welfare

Ministry reminded
by D.P.A. for early
implementation.

(a) & (d).—The proposal re-
garding the National Policy
Resolution on Children's
programme which includes
setting up of National Children
Board is still under the consi-
deration of the Government.

- 3 USQ. No. 27 dated the
30-3-1971 by Shri
Shahi Bhushan.
- (a) the composition and func-
tions of the National Children
Board; and

(b) whether Government have
since finalised the proposal
regarding National Policy Re-
solution on Children's pro-
gramme and if so, the details
thereof.

Ministry reminded
by D.P.A. for early
implementation.

(a), (b), (c) & (d).—The in-
formation is being collected
and will be laid on
the Table of the Sabha as early
as possible.

- 4 USQ. No. 181 dated the
2-4-71 by Shri Hukam
Chand Kachwai.
- (a) whether the Andaman Ad-
ministration has given Post-
Graduate Teachers' grade to
some Drawing Teachers
there;

(b) whether the rules do not
permit granting of the said
grade to the said Teachers in
any of the Union Territories;

(c) if so, the number of Teachers who have been given the said grade in Andaman ; and

(d) the action proposed to be taken by Government to rectify the irregularity.

Ministry of Finance

5 SNQ. No. 3 Supplementary question by Shri Mohan Dharia Enquiry into Estate Duty Case of Shri Madhavrao Scindia of Gwalior. Ministry reminded by D.P.A. for early implementation.

"It is a fact that some of the property of the Gwalior House was sold at about Rs. 60 lakhs and within six months, part of that property was again resold for Rs. 4 crores. We have taken cognizance of this fact and I can assure the Hon. Member that we shall make all due enquiries under the law to find out how this came about and what action can be taken under the law regarding this deal".

6 SNQ. No. 3 dated the 2-4-71—supplementary question by Shri S. B. Giri. Enquiry into Estate Duty Case of Shri Madhavrao Scindia of Gwalior. Ministry reminded by D.P.A. for early implementation.

On being asked by Shri S. B. Giri whether there was any proposal to reassess the jewellery owned by the princes and make them liable to tax, the Minister stated that this limited question related to one particular ex-ruler and he promised to look into the matter.

7 SNQ. No. 3 dated the 2-4-71—Supplementary Question by Shri B. P. Maurya

Enquiry into Estate Duty Case of Shri Madhavrao Scindia of Gwalior.

Ministry reminded by D.P.A. for early implementation

While stating that the Maharani of Gwalior has sold some jewellery and property in Ceylon and the Government of that country has raised certain objections, Shri B. P. Maurya enquired whether the Government of Ceylon had written about it to the Government of India and if so, what action had been taken thereon. The Minister promised to make efforts to collect this information and lay it on the Table of House.

8 USQ. No. 187, dated the 2-4-71 by Shri M.R. Gopal Reddi.

Asking for the number of Central Government employees serving on deputation in the Central Government Public undertakings categorywise as on 1st January, 1971.

Ministry reminded by D.P.A. for early implementation. Since implemented on 4-5-72.

While giving information for 73 enterprises it was interalia stated that information in respect of 22 enterprises was awaited and would be placed on the Table of the House as soon as it was received.

Ministry of Home Affairs

9 USQ. No. 68 dated the 31-3-71 by Shri Hukam Chand Kachwai.

(a) the names of States to which the Prime Minister had gone on election tour during the mid-term elections for the Lok Sabha ;

(b) the number of times she performed the journey by rail and by air, separately during the election tour ;

Ministry reminded by D.P.A. for early implementation.

(a) to (d).—The information is being collected and will be laid on the Table of the House.

(c) the number of times she visited different States in connection with the aforesaid elections; and

(d) expenditure borne by the Central Government in connection with her tours.

(a) whether a large number of incidents of violence, assault and harassment and intimidation of voters on a very wide scale took place during the recent general elections to the Lok Sabha ;

(b) if so, the details of the people killed and seriously injured during the violent incidents in various parts of the country ;

(c) whether the Chief Election Commissioner received many reports from the candidates or the candidates, representatives in this regard ; and

(d) if so, the details of action, if any taken in the matter and whether in respect of a number of cases the local Police refused to take down even the FIR

Ministry reminded by D.P.A. for early implementation.

(a) & (b).—Information regarding cases of harassment and intimidation of voters is being obtained from State Governments.

(c) & (d).—Facts are being ascertained from the Election Commission of India.

Ministry reminded by D.P.A. for early implementation.

(a) & (b). — Information regarding the party affiliations of the victims and of the accused persons in such incidents is being obtained from the State Governments.

10 USQ. No. 85, dated the 31-3-71 by Shri P. K. Deo.

11 USQ. No. 91 dated the 31-3-71 by Shri Bhogendra Jha and Shri Chandrika Prasad.

(a) the total number of persons killed or injured in various States and Union Territories in connection with the election campaign since the date of filling of Nominations for the last Lok Sabha elections; and

6

5

4

3

2

1

(b) the total number of victims and accused party-wise in the respective states.

12 USQ. No. 101 dated the 31-3-71 by Dr. Karni Singh.

(a) whether of late there has been a spate of political murders in the country; and

(b) if so, the number thereof during the last three years, year-wise and State-wise.

(a) and (b).—Information for the years 1968 and 1969 was furnished. It was *inter-alia* stated that there have been no political murder in 1970 in, Jammu and Kashmir, Haryana, Himachal Pradesh, Andaman and Nicobar Islands, Delhi, Goa, Daman and Diu, Manipur, Laccadive Minico, and Amin-divi Islands, NEPA and Chandigarh. Information in respect of remaining State/Union Territories is being collected.

Ministry reminded by D.P.A. for early implementation.

13 USQ. No. 61 dated the 30-3-1971 by Shri Atal Bihari Vajpayee.

(a) whether it is a fact that a factory is being set up in Race-Bareilly with Russian collaboration;

(b) if so, the salient features of the agreement concluded in this regard;

(c) whether any other factory is also proposed to be set up collected.

(Ministry of Industrial Development)

Ministry reminded by D.P.A. for early implementation. Since implemented on 4-5-72.

with Russian collaboration at some other place in Uttar Pradesh ; and

(d) if so, the details thereof.

(Ministry of Labour, Employment and Rehabilitation)

14 USQ. No. 136 dated the 1-4-1971 by Shri D.K. Panda

Ministry reminded by D.P.A. for early implementation.

Since implemented on 4-5-72

(a) to (d)
The information is being collected from the State Government and will be laid on the table of the House after it is received.

(b) if not, the reasons therefore

(c) whether Government will lay on the Table the list of Sugar Mills where the said recommendations have not been implemented ; and

(d) what steps have been taken for implementation of the same in the Aska Co-operative Sugar Industries, Aska in the State of Orissa.

(Ministry of Steel and Mines)

15 USQ. No. 14 dated the 29-3-1971 by Shri Ramavatar Shastri

(a) & (b)

The information has been called for from the State Government and will be laid on the Table of the House on receipt.

Partly implemented on 4-5-72

Ministry reminded by D.P.A. for early implementation.

(b) the details of the action taken by the State Government (State-wise) for recovery of the same and the results thereof ?

1	2	3	4	5	6
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(Ministry of Petroleum and Chemicals)

16 USQ. No. 17, dated the 29-3-1971 by Shri Raja Kulkarni and others.

(a) whether Government have agreed to give increased prices for imported crude to the foreign oil companies; if so, to what extent and the total additional burden upon the country on this account;

(b) how much crude has been imported into our country during the year 1970 and the total import bill for the same; and

(c) whether any attempt has been made by our Government for importing crude on Government to Government basis from crude-producing countries in the Middle East and if so, the results thereof.

(a) The proposal made by the private oil companies for increase in prices of imported crude oil, as used by them, is still under examination. The total additional burden if any, on country's resources can only be determined after a decision is taken.

(c) Not yet. Some proposals in this connection are under consideration.

Ministry reminded by D.P.A. for early implementation

Partly implemented on 25-11-71.

ANNEXURE-II

(Vide para 3 of Minutes dated 15-5-72)

Pending Assurances pertaining to Second Session, 1971 of Fifth Lok Sabha

Sl. No.	Date and reference	Text of the Question	Assurance given	Latest position given by DPA as on 16-3-72	Remarks
1	2	3	4	5	6
		(Ministry of Agriculture)			
1.	USQ. No. 518 dated the 27th May, 1971 by Sarvaswari Jagannathrao Joshi and Hukum Chand Kachwai.	(a) the average of such cultivable land in Madhya Pradesh as is not being cultivated at present on account of its non-allotment and for want of resources ; and (b) the directives issued by the Central Government to the State Government in regard to the distribution of the fallow cultivable land among the landless persons and to make the said land more fertile and the assistance given by the Centre to the State Government in this regard as also the future plan in this regard.	(a) and (b). Information is being collected and will be placed on the Table of the Sabha.	Ministry reminded by DPA for early implementation.	
2.	USQ. No. 2405 dated the 17th June, 1971 by Shri Dasaratha Deb.	(a) whether Government is aware that a large number of transfers of land have taken place from tribals to non-tribals in Tripura ; and	(a) and (b). Information is being collected from the State Government and will be placed on the Table of the Sabha in due course.	Do.	

(b) if so, the steps Government propose to take to stop such transfers.

3. USQ. No. 2415 dated the 17-6-1971 by Shri Rajdeo Singh.

(a) whether a number of farmers in U.P. are facing difficulties due to the defects in the Tractors supplied by G.D.R.; and

(a) & (b). Yes, Sir, The matter is under consideration of Government.

Since implemented on 4-5-72

Ministry reminded by D.P.A. for early implementation.

(b) if so, the efforts of Government in this regard to remove their difficulties.

4. USQ No. 2447 dated the 17-6-1971 by Shri Jyotirmoy Bosu.

(a) the amount of Central assistance sanctioned and actually disbursed to each State and Union Territory for the development of various types of cooperative societies from 1968-69 to 1970-71 yearwise; and

(a) & (b) In the Statement laid on the table in reply to the question it was stated that the final figures in respect of the following schemes were not available and were awaited.

Do.

Request received from DPA for extension upto March, 1972.

(b) the amount of Central assistance actually utilised by each State and Union Territory during the same period

(i) utilisation of Central Assistance for schemes falling within the purview of N.C.-D.C. in 1970-71.

(c) whether the amount of Central assistance for the current year has been reduced; and

(ii) utilisation of Central Assistance for Non-NCDC schemes for 1968-69 in the cooperative Sector.

(d) if so, the reasons thereof.

(iii). utilisation of Central assistance for non-NCDC schemes for 1969-70 in the cooperative Sector.

(iv) utilisation of Central assistance for non-NCDC schemes in 1970-71 in the cooperative Sector.

(c) & (d). The Commission is awaiting information from the State Governments on the outlays being finally retained for different schemes included in the Plan.

(a) to (c). The proposal is under consideration.

5. USQ. No. 2464, dated the 17-6-1971 by Shri P.K. Dco.

(a) whether the Haryana Government recently decided to impose a uniform ceiling of 30 standard acres on all individual land holdings ;
(b) whether this decision was taken in consultation with the Central Government ; and
(c) if so, the reaction of Government in this regard.

Asking for the names and number of Central poultry farms in each State in the country with their total assets.

6. USQ. No. 2437 dated the 17-3-1971, by Shri Brij Raj Singh Kotah.

Information in respect of assets of these farms is being collected and a statement giving the requisite information will be laid on the Table of the Sabha

Do.

7. USQ. No. 3009 dated the 24-6-1971 by Shri D.P. Jadia.

(a) the area of the wasteland in Gujarat which can be reclaimed ; and
(b) the manner in which Government propose to utilize the said land.

(a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Do.

Since implemented on 4-5-1972

8. USQ. No. 3037 dated the 24-3-1971 by Shri Laji Bhai.

(a) & (b). Information is being collected and will be placed on the Table of the Sabha.

Do.

1	2	3	4	5	6
		(b) the comparative position in regard to the land distributed and facilities provided to them during the last three years.			
9.	USQ. No. 3049 dated the 24-6-1971 by Shri Phool Chand Verma.	(a) the number of landless persons who were given actual and permanent ownership of land in Madhya Pradesh State during the last two years ; and (b) the number of Scheduled Castes and Scheduled Tribe Harijans who were benefited by this scheme.	(a) & (b). Information is being collected from the State Government and will be placed on the Table of the Sabha.	Ministry reminded by D.D.A. for early implementation.	
10.	USQ. No. 3060 dated 24-6-1971 by Shri N.E. Horo.	(a) the number of Agricultural Research Stations in India State-wise ; and (b) their progress of functioning and expenditure thereon.	(b) xxx These annual Reports also contain in a concise form information about the progress of work at the Institutes of the Indian Council of Agricultural Research and their Research Stations. The Annual Report of the Society for the year 1969-70 was approved by it at its Annual General Meeting held on the 19th June, 1971. It will be placed on the Table of the Sabha after printed copies are available.	Do.	

11. USQ. No. 3082 dated the 24-6-1971 by Shri Biren Dutta
- (a) whether Tripura Legislative Assembly passed a Resolution unanimously recommending exemption of rent up to 2½ acres of land in Tripura; and
(b) if so, the decision of Government thereon.
- Do.
12. USQ. No. 3085 dated the 24-6-1971 by Shri Nathu Ram Ahirwar
- (a) the number of tractors sold in each state during the last two years; and
(b) the number of tractors required by the farmers in comparison to the supply thereof and the number of applications for tractors pending consideration, State-wise; and
(c) the concrete steps proposed to be taken by Government to meet the demand for tractors in the country.
- Do.
13. SQ. No. 1000 dated the 8-7-1971 by Sardar Buta Singh
- Referring to the reply given to Unstarred Question No. 570 on the 27th May, 1971 and asking :—
(a) whether the report of the Committee of Experts set up to enquire into the testing of RS-09 tractors at Budni has since been examined; and
(b) if so, the main findings of this Committee and its recommendations.
- Do.
14. USQ. No. 4905 dated the 15th July, 1971 by Shri Vikram Mahajan
- (a) the quantum of annual aid given to Bharat Sewak Samaj by the Government; and
(b) A copy of the Report of the Committee of Experts will be placed on the Table of the Sabha shortly.
- Do.

(b) the number of persons employed in this Organisation; and

(c) the total amount embezzled during the last three years in this Organisation.

(c) A Commission of Inquiry is looking into the accounts and affairs of the Bharat Sewak Samaj in so far as these relate to Central financial assistance given before November, 1966. The report of Inquiry is still awaited.

Ministry reminded by DPA for early implementation.

15. USQ. No. 4969 dated the 15th July, 1971 by Shri Dhan Shah Pradhan.

(a) the percentage of landless Adivasis and Harijans allotted land throughout the country together with the acreage there;

(b) whether the possession of the land so distributed has been registered in their name; and

(c) the action proposed to be taken by the Government to accelerate the pace of this work in future.

16. USQ. No. 5621 dated the 22nd July, 1971 by Shri Phool Chand Verma.

(a) and (b). Information is being collected and will be placed on the Table of the House.

Do.

(a) the acreage of land distributed among the people of Scheduled Castes/Scheduled Tribes of Madhya Pradesh during the First and Third Five Year Plans; and

(b) the acreage of land reserved for distribution among the Scheduled Castes/Tribes

people during the current Five Year Plan.

- | | | |
|--|---|--|
| 17. USQ. No. 5643 dated the 22nd July, 1971 by Shri G. Y. Krishnan. | (a) the names and functions of the various Committees under the Ministry of Agriculture; and
(b) whether non-officials are also serving on these Committees;
(c) if so, their number and names and functions of such persons serving on each Committee. | Do.
(a) to (c). The information is being collected and will be placed on the Table of the Sabha. |
| 18. USQ. No. 5656 dated the 22nd July, 1971 by Dr. Ranen Sen. | (a) whether the soil in Punjab is found to be ideal for the cultivation of Chicong; and
(b) if so, whether there is any proposal before Government to encourage the cultivation of Chicong in Punjab. | Do.
(a) and (b). The information is being collected from the State Government and will be placed on the Table of the Sabha when received. |
| 19. USQ. No. 5693 dated the 22nd July, 1971 by Shri Bhogendra Jha. | (a) whether large stocks of wheat lying with farmers in Punjab, Haryana, Madhya Pradesh and Uttar Pradesh got damaged in the recent heavy rains; and
(b) if so, the extent of damage caused; and
(c) whether Government will compensate the farmers for their loss. | Do.
(a) to (c). The information is being collected from the State Governments and will be laid on the Table of the Sabha. |
| 20. USQ. No. 5712 dated the 22nd July, 1971 by Shri K. Suryanarayan. | (a) the land in acreage belonging to the state Governments which have been distributed to the land-less agricultural individual | Do.
(a) and (b) Information is being collected and will be laid on the Table of the Sabha. |

labourers and also to the Co-operative farming societies and Joint Farming Societies constituted by the agricultural labourers in various States during the last three years, up to 31st March, 1971, State-wise; and

(b) the land in acreage that were brought in for cultivation under these societies.

(a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Ministry reminded by DPA for early implementation.

21. USQ. No. 6305 dated the 29th July, 1971 by Shri Rana Bahadur Singh.

(a) the guidelines followed by Government while appointing farmers on All-India basis on the Consultative and Advisory Bodies;

(b) whether many of these appointments have been made of people for whom agriculture is of the means of livelihood; and

(c) if so, the reaction of Government thereto.

22. USQ. No. 6312 dated the 29th July, 1971 by Shri C. Janardhanan and Shri Subodh Hansda.

(a) and (b). Information is being collected and will be placed on the Table of the Sabha.

Do.

Since implemented on 4-5-72.

(b) if so, the estimate of damage caused, State-wise.

(a) and (b). The matter is receiving.

Do.

23. SQ. No. 1619 dated the

- 5th August, 1971 by Shri Teja Singh Swatantra.
- ment from Punjab have recently represented to the Central Government for bringing a Bill/Ordinance to introduce uniform land laws and to speedily implement the land reform policy of the Central Government; and
- (b) if so, the reaction of Government thereto.
24. USQ. No. 7013 dated the 5-8-1971 by Shri Jitendra Prasad.
- Referring to the reply given to Unstarred Question No. 4240 on the 8th July, 1971 and asking :
- (a) for the land owned by the Member of the Board of Directors of Tarai Development Corporation and how they have escaped the existing limit of land ceiling in the U.P. State;
- (b) whether the value of share of the Tarai Development Corporation is so high that the small farmers are not able to purchase them and derive benefits from the Corporation; and
- (c) if so, the steps Government propose to take to abolish this disparity.
25. USQ. No. 7030 dated the 5-8-1971 by Shri B. K. Daschowdhury.
- (a) whether a plot of land, possessed by Shri Roti Kanta Saha and Badal Chandra Guha Ray for long years, in the area known as 'Kadamtala, Goochbehar Town District Coochbehar,

ing the active consideration of the Government.

(a) to (c). The information is being collected and will be laid on the Table of the Sabha as soon as received.

Do.

(a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Do.

West Bengal, was licensed out to the 'Unknown Club' against rules of the Government Estate Manual and against the interest of the said possessor;

(b) whether there is no provision or rule in the said Government Estate Manual to license out any Government khas land in urban area for the purpose of any club or so; and

(c) if so, under what rules and laws the said plot of land was licensed out to the said "Unknown Club".

26. USQ. No. 7041 dated the 5-8-1971 by Shri S. C. Samadhi.

(a) whether the Farmers' Parliamentary Forum has made any contribution in promoting fertiliser and other chemical input use in agriculture; (b) the memorandum, representation etc. Government have received from the forum in the last three years; and (c) whether the copies of representations will be placed on the Table.

Ministry reminded by D.P.A. for early implementation.

(a) to (c). Information about the activities of the Farmer's Parliamentary Forum and the Memorandum, representation etc., submitted by it to the Government in the last three years is being collected and will be laid on the Table of the Sabha.

27. USQ. No. 7045 dated the 5-8-1971 by Shri C. Chittibabu.

(a) whether the President of Escorts Ltd. has suggested the raising of duty on imported

tractors from 30 per cent to 60 per cent and also the price of his tractors by Rs. 2,400/;

(b) whether the stocks of Escorts tractors have accumulated with the factory as well as with the dealers with-out any market for them;

(c) whether this accumulation of stocks is due to the deterioration in the quality of the Escorts Tractors; and

(d) if so, the reaction of Government to the suggestion of increased import duty and raise in price.

(d) The matter is under examination of the Government.

Do.

28 USQ. No. 7802 dated the 12-8-1971 by Shri Narayan Singh Bhat.

(a) the name of the institution looking after the implementation of the scheme for granting scholarships for post-graduate studies in agriculture and Zoology;

(b) the criteria adopted for granting such scholarships ; and

(c) the names of the institutions/ Universities for doing Ph.D. in various branches of Zoology and the number of students getting scholarships in each of them, indicating their respective subjects.

(c) Information regarding the number of students getting scholarships in the various branches of Zoology for post-graduate research is not readily available.

It will be laid on the Table of the House as soon as the required information becomes available.

Do.

					Since implemented on 4-5-72.
29	USQ. No. 7819 dated the 12-8-1971 by Shri Gadadhar Saha.	Referring to the reply given to Unstarred Question No. 5615 on the 22nd July, 1971 regarding enforcement of recommendation of Central Land Reforms Committee on Protection of Bargadar Right to cultivate land and asking for the number of cases where protection has been given to the Bargadars in West Bengal, District-wise.	Information about the number of cases district-wise where Bargadars have been given protection against eviction is not readily available. It is being collected.	Do.	
30	USQ. No. 7831 dated the 12-8-1971 by Shri C. K. Chatterdhran.	(a) whether more than one million hectares of productive forest land has been deforested since 1947; and (b) if so, the steps Government have taken to prevent deforestation.	(a) and (b). The necessary information is being collected from the State Governments and will be placed on the Table of the Sabha.	Do.	Request received from DPA for extension upto 29-2-72.
31	USQ. No. 7844 dated the 12-8-1971 by Shri Shyamaprasanna Bhattacharyya.	(a) the total average of the surplus land going to be distributed among the landless and labourers and Scheduled Castes; (b) the number of landless labourers/Scheduled Castes; and (c) the number out of them to whom land has been distributed.	(b) and (c). Information is being collected from the State Governments.	Ministry reminded by DPA for early implementation.	
32	USQ. No. 7900 dated the 12-8-1971 by Shri Dinesh Joardar.	(a) the total acreage of khas and benami land distributed to the landless and small peasants in the Districts of Burdwan and	(a) and (b). Information is being collected and will be laid on the Table of the Sabha when received.	Do.	

24 Parganas of West Bengal during 1969-70 and whether part of the same was again taken forcible possession by the Jotedars and Landlords in 1971; and

(b) the steps Government are contemplating to protect these poor peasants in retaining those land in their possession.

(Department of Atomic Energy)

33 USQ. No. 6230 dated the 28-7-71 by Shri N. E. Horo.

(a) whether Government are aware that the Jaduguda Labour Union has brought serious allegations against a high official of the Personnel Department in the Uranium Corporation of India Limited on the basis of a document; and

(b) if so, the action Government have taken or propose to take in this regard.

Ministry reminded by D.P.A. for early implementation.

(a) and (b). Yes. The matter was brought to the notice of Government towards the end of June, 1971. The matter is being investigated.

(Cabinet Secretariat)

34 USQ. No. 2328 dated the 16-6-71 by Shri Phool Chand Verma,

(a) the number of Scheduled Castes and Scheduled Tribes recruited under the Central Government Category-wise during 1969-70; and

(b) the percentage of the reserved vacancies for the Scheduled Castes and Scheduled Tribes cancelled on account of non-availability of suitable candidates.

Do.

Do.

35 USQ. No. 2854 dated the 23-6-71 by Shri S. M. Banerjee.

(a) whether the posts of Stenotypist in the Government of India have been converted into those of Stenographers (Grade III) and the scale of pay has been revised to Rs. 130—300;

(b) whether the scale of pay has also been revised to Rs. 130-300 in the sub-ordinate offices of the Government of India;

(c) whether the posts of Stenographers under the Delhi Administration have also been converted into those of the Stenographers (Grade III-); and

(c) & (d). The matter is under consideration.

(d) If not, the reasons therefor.

36 USQ. No. 2972 dated the 23-6-71 by Shri Teja Singh Swatantra.

(a) whether there are any rule; governing the recruitment of Munsiffs and the seniority of Government servants in Mysore; and

(a) & (b). The requisite information has been called for from the Government of Mysore and will be placed on the Table of the House as early as possible.

Ministry reminded by D.P.A. for early implementation.

(b) if so, whether the copies of rules would be laid on the Table of the House.

37 SQ. No. 972 dated the 7-7-71, by Shri N. K. Sanghi.

Referring to the reply given to Shastri Question No. 388 on the 9th June, 1971 regarding increase in promotion quota of Indian Administrative Service

Request received from DPA for extension upto 30-4-72.

Officers from the State Civil Services and asking:

(a) whether Government have since implemented the recom- mendation of the Administra- tive Reforms Commission to limit the scope of functioning of the Indian Administrative Service Officers in the State jurisdiction; and

Do.

(b) if not, the reasons therefor and what steps have since been taken to implement the same.

38 USQ. No. 4868 dated the 14-7-1971 by Shri Sudhakar Pandey.

Do.

Since implemented on 4-5-1972.

39

(a) the reasons for non-introduc- tion of Hindi as medium in all the examinations conducted by the Union Public Service Commission; and

(b) the reasons for ignoring the provisions of the Official Lan- guages Act by issuing forms and statement of instructions in English only pertaining to the various appointments and examinations.

39 USQ. No. 6575 dated the 24-7-71, by Kurnali Kanada Kurnali.

Asking for the Ministry-wise and Department-wise number of Administrative officers who have been working on the same post continuously for ten years.

Ministry reminded by D.P.A. for early implementation.

40 USQ. No. 6232 dated the 28-7-71 by Shri Jyoti- moy Bose and Shri M. K. Krishnan.

Do.

Request received from DPA for ex- tension upto 30-4-72.

(a) *to (d)*. The required information is being collected from Delhi Administration and will be laid on the Table of the Houses as early as possible.

Do.

41 USQ No. 6916 dated the 4-8-1971 by Shri Nuggachalli Shivappa and Shri G. Y. Krishnan.

(a) the criteria for the fixation of seniority for permanent Central Government servants confirmed in the same grade under the Delhi Administration;

(b) whether in such cases seniority should be fixed with reference to the confirmation in the lending Department or with reference to the confirmation in the borrowing Department;

(c) whether an official, whose transfer from one Department to another Department of the Central Government is not in the interest of public service and who is confined in the same grade under the Delhi Administration is entitled to have his seniority fixed under the Delhi Administration from his continuous length of service *ab initio* in a grade; and

(d) the criteria for getting the cases of incorrect fixation of seniority nullified where officials have been allowed even assumed seniority in the next higher grades in disregard of the procedure prescribed by Government in this regard.

U.S.Q. No. 7595 dated the 11-8-71 by Shri Chhatrapati Ambesh.

- (a) whether the U.P.S.C. does not recruit Vice-Principals of the Higher Secondary Schools of the Delhi Administration; Delhi thought it as a Class II post;
- (b) whether the U.P.S.C. has any intimation that the Delhi Administration has promoted 21 teachers as Vice-Principals and no representation has been given to the Scheduled Castes and Scheduled Tribes; and
- (c) if so, the action taken by the U.P.S.C. in the matter.

43 USQ. No. 7641 dated the 11-8-71, by Shri Narendra Singh Bist.

- (a) to (c). The required information is being collected and will be laid on the Table of the House as early as possible.

Do.

- (b) whether in case of a person who has already been promoted and has performed his duties efficiently and competently for a few years, relaxation in educational qualification prescribed for such promotion posts is necessary before confirmation of the individual in the higher grade; and
- (c) if so, whether the power of relaxation has been delegated to any subordinate authority of the Government.

1	2	3	4	5	6
44	USQ. No. 7703 dated the 11-8-71, by Shri B. S. Bhaura.	(a) whether the Estimates Committee of the dissolved Punjab Legislative Assembly has alleged that some influential Officers of the Punjab Government have set up big agricultural farms on the Government owned lands which were originally earmarked for Harijans; (b) whether the Committee had demanded that suitable action be taken against the officers concerned; and (c) if so, what action has been taken against them.	(a) to (c). The information is being collected and will be laid on the Table of the House.	Do.	Since implemented on 4-5-1972.
45	USQ. No. 7764 dated the 11-8-71, by Shri P. Antony Reddi.	(a) the number of Central Government employees who have been given extension in service after completing the age of 58 years as on March, 1971; and	(a) & (b). The information is being collected and will be laid on the Table of the House as soon as possible.	Ministry reminded by D.P.A. for early implementation.	Partly implemented on 4-5-72.
46	USQ. No. 347 dated the 26-5-71, by Shri Pratap Singh Negi.	(b) the number of technical personnel among them.	(Ministry of Communications)		
		(a) whether Envelopes, Inland Letters, Postcards remain in short supply quite often in Jammu & Kashmir Post Office in Pauri Garhwal District in Uttar Pradesh;		Do.	

(b) whether Government propose to give details of the income and expenditure of that Post Office after inspecting its accounts; and

(c) if so, by what time and, if not, the reasons thereof.

47 USQ. No. 5508 dated the 21-7-71, by Shri Hukam Chand Kachwai.

(a) the number of trunk calls made by each of the Union Ministers including the Prime Minister, from the telephone installed at their Delhi residences during the period from the 20th December, 1970 to 8th March, 1971;

(b) the expenditure incurred by Government on the trunk calls made by the Ministers during the said period; and

(c) whether the bills of the trunk calls made by the Ministers for non-official work are also paid from Government account.

48 USQ. No. 6901 dated the 4-8-71, by Shri Shyamnandan Mishra.

(a) the amounts paid for local and trunk calls by the Members of the Council of Ministers during the period from January to March, 1971; and

(b) the details of the above payments i.e. the payment made on personal account and on official account separately.

Do.

(b) & (c). Information is being collected from the Ministries and will be placed on the table of the House as soon as received.

(a) Statement showing the information is placed on the Table of the House.
(b) Information is being collected and will be placed on the floor of the House in due course.

Ministry reminded by D.P.A. for early implementation.

(Department of Company Affairs)

					Request received from DPA for extension upto 31-12-71.
49. USQ. No. 3179 dated the 25-6-71, by Shri Sarjoo Pandey.	(a) whether M/s Crompton Greaves Ltd., Bombay purchases iron clad switches from the Hindustan Central Electric Company (Thapar Group), and these switches are mostly defective and are not saleable in the market ; and	(a) & (b). To the extent possible information will be collected and will be laid on the Table of the House.	Do.		
	(b) whether the Thapar Group who have share in M/s. Crompton Greaves Ltd., and the aforesaid purchase is made to benefit the Thapar Group.				
50. USQ. No. 3708 dated the 2-7-71, by Shri Lakappa	(a) whether the management of Killick Nixon has been taken over by M/s. Maganlal Chhaganlal during the year 1970 ;	(a) to (b). Information is being collected and will be laid on the Table of the House.	Ministry reminded by D.P.A. for early implementation.		
	(b) if so, the amount lying credited and debited in the name of each partner of M/s Maganlal Chhaganlal before Killick Nixon was taken over.				
51. USQ No. 4437 dated the 9-7-71, by Shri Jyotirmoy Bosu.	(a) the name of registered audit firm Indian-controlled as well as foreign controlled separately, in India ;	(b) & (c). Information is not readily available.	Do.		
	(b) the share of each firm in the total audit work of the business firms;				
	(c) whether about 80 percent of				

the total audit work in the country is done by only two dozen firms of chartered accountants ;

- (d) if not, the extent of concentration in the audit business ; and
- (e) what steps, if any, have been or are being taken to curb the growth of monopoly in this business.

52 USQ. No. 5073 dated the 16-7-71, by Shri Phool Chand Verma.

- (a) whether Government have taken any decision on the proposal to improve the system of voting according to the method of proportional representation in the election of Directors of companies ; and
- (b) if so, the main features thereof.

(a) & (b) A proposal whether it should not be made obligatory in certain circumstances is under consideration of the Government.

Do. Request received from DPA for extension of time.

53 USQ. No. 5120 dated the 16-7-71 by Shri Indrajeet Gupta.

- (a) whether Government have investigated the reasons for the discrepancies in the working results of jute mill companies in West Bengal although they are all using the same raw material, selling in the same markets and paying standardised wages to their labour ; and
- (b) whether the Kamarahthy Jute Co., which declared losses over the past 4 years, has recently sold shares at Rs. 228/- per share although the market quotation is only Rs. 74/- per share.

(a) & (b) Information is being collected and will be laid on the Table of the House.

Ministry reminded by D.P.A. for early implementation

1	2	3	4	5	9
54	SQ. No. 1335 dated the 13-7-71 Supplementary Question by Shri B.K.Daschoudhary.	Asking whether it is a fact that there is a specific provision under the Companies Act of 1956 that the companies which have been registered have to submit their functional or operational execution certificate the moment they are started, and if so, whether the companies registered in 1968-69, namely 200, and those registered in 1969-70 which number 209, and those in 1970-71 which number 258 have submitted their functional or operational certificate to the Department of Company Affairs.	The Minister said, "It is not a functional or operational certificate which they have to furnish. The point is that a company after registration as to submit its balance sheet to the Registrar of Companies, Calcutta, after 18 months. It is possible, that during this period, some companies may not have started or their work might have been held up, or they may not have started functioning for other reasons. This has happened not only in West Bengal but in other States also, that a company may be registered but may not start functioning either because of shortage of capital or other reasons, including sometimes non-availability of proper office accommodation. We do not really know those reasons, and we do not have that information at present with us. We are trying to collect the information. After we get the detailed information, we shall give it later on."	Ministry reminded by D.P.A. for early implementation.	Request received for extension upto March, 1972.
35	USQ. No. 6491 dated the 30-7-71, by Shri C.K. Chandrappa.	(a) whether a large number of coal companies are violating the provisions of the companies Act by not submitting the Balance Sheet and Profit	(a) to (c) Information is being collected and will be laid on the Table of the House.	Ministry informed by D.P.A. for early implementation.	

and Loss Accounts every year;

(b) if so, the names of these companies which have not submitted them in the years 1969, 1970 and 1971 so far; and

(c) the steps taken against the defaulting companies.

56 USQ. No. 6529 dated the 30-7-71, by Shri Mukhtiar Singh Malik.

(a) to (d) Information is being collected and it will be laid on the Table of the House.

Do.

(a) the amount of loans granted by Government or by Central public financial institutions during last three years to m/s. Sen Raleigh Company Ltd., Asansol, Manufacturers of cycles in the Country;

(b) whether Government have received complaints regarding the misuse of these loans by the Company;

(c) whether Government propose to hold an enquiry into the matter; and

(d) if not, the reasons therefor.

(Department of Culture)

Asking for the names of writers and artists of their families given financial assistance by the Central Government during the last year.

Ministry reminded by D.P.A. for early implementation.

57 USQ. No. 1278 dated the 4-6-71, by Dr. Laxminarain Pandey.

(Ministry of Defence)

58 USQ. No. 827 dated the 31-5-71, by Shri S.M. Krishna & Shri M. Ram Gopal Reddy.

(a) whether Government have seen the Press Reports in the 'Hindustan Times' dated the 5th February, 1971 wherein it was been stated that there was a blast in the Explosive

Do.

- 'Factory, Kirkee on the 4th February, 1971; and
(b) if so, the cause of the incident.
59. SQ. No. 322 dated the 7-6-71, by Shri Atal Bihari Vajpayee
- (a) whether Government have since completed the enquiry in regard to source from which Mr. Neville Maxwell, the author of "India's China War" came into the possession of the secret & classified information connected with the security of India; and
(b) if so, the findings thereof.
60. SQ. No. 759 dated the 28-6-71, by Shri S.C. Samanta
- (a) whether the Defence establishments all over the country are free from new taxes and increase in prices of petrol and oils used in vehicles as fuel and lubricants; and
(b) if not, what additional expenditure is involved in this connection.
- (a) & (b) The matter is still under investigation by the Central Bureau of Investigation.
- (b) The approximate additional expenditure involved in respect of the three Services is Rs. 4.33 crores. The information regarding the defence establishments under the Department of Defence Production is being ascertained, and a statement will be laid on the Table of the House.
- Do.
61. SQ. No. 906 dated the 5-7-71 by Shri G. C. Dixit.
- (a) the number of delegations sent abroad by the Ministry during the last two years ending on the 30th April, 1971 and the names of the Members of each of the said delegations as also the countries to which they were sent and the purpose of their visit; and
(b) the total amount of foreign exchange spent by Government on this count.
- (a) & (b) Information is being collected and will be laid on the Table of the House.
- Do.
- Ministry reminded by D.P.A. for early implementation.

Since implemented
on 4-5-1972.

Do.

(a), to (c) Detailed information in this regard is being obtained and will be laid on the Table of the House.

(a) whether some Defence personnel have been arrested in Shillong for passing on secret information to Pakistan ;
(b) whether large number of Pak spies have become active on the eastern border and they have started making dens into the army cadre for secret information ; and
(c) if so, how many such spies have been arrested and those of the Indian Defence personnel who are in league with them.

Do.

(a) what further steps have been taken to rehabilitate the demobilised Army Officers whose services were terminated after the conflict with Pakistan was over ;
(b) the number of those who are still unemployed ;

(c) & (d). A memorandum from this association received recently is under examination.

Do.

(a) & (b). Necessary information and details are being ascertained from Government of Rajasthan and would be laid on the Table of the House.

(a) whether he is aware of the fact that after the Indo-Pakistan war, Shri M. L. Sukhadia, then Chief Minister of Rajasthan, had declared publicly in a huge meeting at Amritsar that one lakh acres of land in the new canal colonies will be allotted to the dependents of the soldiers who were killed in the war or those who were disabled ; and

62. USQ. No. 3858 dated the 5-7-71 by Shri Bishwanath Jhunjhunwala.

63. USQ. No. 3908 dated the 5-7-71, by Shri S. M. Banerjee.

64. USQ. No. 6607 dated the 2-8-71, by Shri Prabodh Chandra.

1	2	3	4	5	6
65.	USQ. No. 73341 dated the 9-8-71, by Shri Raja Kulkarni.	(b) if so, what steps have been taken to honour this commitment. (a) whether there has been a misappropriation of funds of the Dockyard Cooperative Bank in Bombay to the tune of Rupees one lakh and thirty thousands ; and (b) the action taken or proposed to be taken in the matter.	(a) & (b). The Information is being collected and will be laid on the Table of the House.	Ministry reminded by D.P.A. for early implementation.	
External Affairs					
66.	USQ. No. 61, dated the 24-5-71, by Shri Mukhtiar Singh Malik and Shri K. Lakappa.	(a) whether Government have since received the report of inquiry into the alleged sale of Kerala girls in some foreign countries ; (b) whether girls are still abducted from the State of Kerala and are being sold in foreign countries ; and (c) whether Government have taken or propose to take any action in this regard.	(a) to (c). The comprehensive inquiry initiated by the Government of India into the reported sale of Catholic girls from Kerala to Convents in certain European countries is nearing completion and the Government hopes to place its findings on the Table of the House shortly.	Do.	Since Implemented.
67.	USQ. No. 33, dated the 24-5-71, by Shri P. K. Deo.	(a) the number of Indians who visited Russia during the last year at the Invitation of the Russian Government; (b) whether there has been an increase in the flow of invitations from Russia to India in various fields ; and (c) the reaction of the Government of India in this regard.	(a) to (c). Information on the number of Indians who have visited the U.S.S.R. during the last two years on the invitation of the Govt. of the U.S.S.R. is being collected and will be laid on the Table of the House.	Do.	
68.	USQ. No. 839 dated the 31-5-71, by Shri R. R. Singh Deo.	(a) the total number, including the number of personnel of various Delegations from	(a) and (b). Information in being collected and will be laid on the Table of the House.	Do.	

69. SQ. No. 616, dated the 21-6-71, by Shri S. M. Banerjee and Shri G. Y. Krishnan.

De.

Russia, which visited India during the last one year; and
(b) the purpose of visit of the various Russian Delegations.

(a) whether his attention has been drawn to the news item in the *Statesman* (Delhi) dated 25th April, 1971 that brutal treatment was meted out to the Indian Nationals who have been imprisoned by Pakistan authorities just because they happened to stray into their territory ;

(b) whether the Indians were also kept on starvation diet according to some of those who crossed over to India after their release from Pakistan jails ;

(c) if so, whether this matter has been taken up with the Government of Pakistan ; and

(d) if so, the result thereof.

(c) & (d). The newspaper report did not contain the names and other particulars of the Indian nationals who had suffered maltreatment in Pakistan jails. Efforts are being made to collect this information with a view to considering further action.

70. USQ.No. 2654 dated the 21-6-71, by Shri P. L. Barupal.

Do.

(a) the number of Indian citizens who went to Pakistan temporarily between the period January, 1970 to April, 1971 ;

(b) the number of Indian Citizens who came to India to see their families ;

(c) the number of citizens who have not come back even after the expiry of their pass-

(a) to (d). Information is not readily available but efforts are being made to collect it.

ports; and
(d) the number of citizens who have come to India temporarily but have not gone back.

Ministry reminded by D.P.A. for early implementation.

(a) & (d) The information is being collected and will be placed on the Table of the House as soon as it becomes available.

Do.

(a) to (b) The information is being collected and being laid on the Table of the House.

Do.

For the year 1970-71, the number of foreign official dignitaries, delegations and good-will missions that visited India is being collected and will be placed on the Table of the House.

71. USQ. No. 3230 dated the 28-6-71, by Shri Nageshwar Dwivedi.

- (a) the number of doctors, engineers and experts who have settled in foreign countries after migrating from India and have adopted citizenship of those countries during the last three years; and
(b) their number, category-wise and countries-wise.

72. USQ. No. 7289 dated the 9-8-71, by Shri Krishna Chandra Hal-
dar, Dr. Karni Singh
and Shri Vayalar Ravi.

- (a) the specific missions for which various Delegations of Government officials were sent abroad during the 1969-70, 1970-71;
(b) the achievements of the various delegations;
(c) the names of officers and the names of the countries visited by them; and
(d) the expenditure involved in the shape of foreign exchange.

73. USQ. No. 7090 dated 9-8-71 by Shri Krishna Halder.

Asking for the number of foreign officials/non-official dignitaries, delegations and good-will missions that visited India on Government's invitation during 1969-70 and 1970-71.

- 74- USQ. No. 7330 dated the 9-8-71, by Shri C. Chittibabu. Do.
- (a) the number of refugees from Bangladesh who are holders of British Passports; (a) to (c). The information is being collected and will be laid on the Table of the House.
- (b) whether British has agreed to take these refugees; and
- (c) if so, the details of the scheme for their repatriation to Britain.

MINUTES

III. Twelfth Sitting

(See paras 3—5 of Report)

The Committee met on Tuesday, the 23rd May, 1972 from 15.00 to 15.20 hours.

PRESENT

- Dr. G. S. Melkote—*Chairman*
2. Shri Krishna Chandra Halder
 3. Shri T. D. Kamble
 4. Shri Sat Pal Kapur
 5. Shri Inder J. Malhotra
 6. Shri Paokai Haokip
 7. Shri R. Balakrishna Pillai
 8. Shrimati B. Radhabai Ananda Rao
 9. Shri Hari Kishore Singh
 10. Shri Ram Chandra Vikal.

SECRETARIAT

- Shri P. K. Patnaik—*Joint Secretary.*
- Shri M. C. Chawla—*Deputy Secretary.*
- Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up consideration of their draft Third Report. After some discussion, the Committee adopted the Report and decided to present it to the House on Wednesday, the 24th May, 1972.

3. The Committee authorised the Chairman, and in his absence, Shri Inder J. Malhotra to present their report to the House on 24th May, 1972.

4. The Committee placed on record their warm appreciation of the able manner in which the Chairman conducted the proceedings of the Committee. The Chairman thanked the Members for their

cooperation and for taking keen interest in the work of the Committee resulting in complete unanimity of their findings and recommendations. The Chairman and Members also thanked the Officers and Staff of this Secretariat for the assistance rendered to the Committee.

The Committee then adjourned.

APPENDIX I

(Vide para 13 of Report)

Statement showing the position of assurances as on 5-5-1972.

(i) Assurances pertaining to the Fourth Lok Sabha

Session	No. of pending assurances pertaining to Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further.	No. of assurances implemented/dropped	No. of assurances outstanding
Fourth Session, 1968	5	2	3
Fifth Session, 1968	9	1	8
Sixth Session, 1968	14	5	9
Seventh Session, 1969	54	17	37
Eighth Session, 1969	34	7	27
Ninth Session, 1969	36	8	28
Tenth Session, 1970	88	22	66
Eleventh Session, 1970	54	14	40
Twelfth Session, 1970	100	33	67
TOTAL	394	109	285

(ii) Assurances pertaining to the Fifth Lok Sabha

Session	No. of assurances called out	No. of assurances implemented/dropped	No. of assurances outstanding
First Session, 1971	42	30	12
Second Session, 1971	996	714	282
Third Session, 1971	344	158	186
TOTAL	1382	902	480